

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.1086/2016

IN THE MATTER OF:

Capri Bathaid Pvt. Ltd.

.... Applicant/petitioners

Vs.

Angel Infra Realcon Pvt. Ltd.

.... Respondent

Order under Section 433(e), 434 of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner

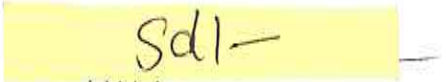
For the Respondent

: Ms. Renu Joshi, Interim Resolution Professional

ORDER

The representative of Interim Resolution Professional along with Interim Resolution Professional state that all the steps required for finalization of Corporate Insolvency Resolution Process shall be taken.

List the matter as and when appropriate application is filed.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017
VINEET